

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

RA No.55/90 in

O.A. No. 631/90

T.A. No.

199

(b)

DATE OF DECISION 13.09.1990

<u>Shri Kishan Lal</u>	Petitioner
	Advocate for the Petitioner(s)
Versus	
<u>Union of India</u>	Respondent
	Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.K. KARTHA, VICE CHAIRMAN(J)

The Hon'ble Mr. D.K. CHAKRAVORTY, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

JUDGMENT

(of the Bench delivered by Hon'ble Mr. D.K. Chakravorty, Administrative Member)

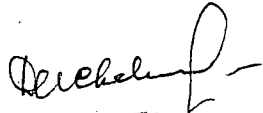
This petition has been filed by the original applicant in OA 631/90 which was disposed of by our judgment dated 4.5.1990. In the said OA, he had prayed for quashing the impugned order dated 6.4.1990 whereby his deputation tenure had been terminated w.e.f. 10.4.1990 and his services were placed at the disposal of the Govt. of Haryana w.e.f. 11.4.1990. He had also prayed that he should be appointed to the post of DIGF or equivalent in super time scale of the Indian Forests Service w.e.f. 17.7.1989, the date when one of his batchmates was appointed to such post.

2. After hearing the applicant and the learned counsel of the respondents, the Tribunal found no merit in the application and the same was dismissed at the admission stage itself.

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3. The petitioner has not brought to our notice any fresh facts warranting a review of our judgment. There is also no error apparent on the face of our judgment.

4. In view of the above, we see no merit in the present petition and the same is dismissed.



(D.K. CHAKRAVORTY)
MEMBER (A)



(P.K. KARTHA)
VICE CHAIRMAN (J)